

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 102**  
**(IB)-2011(PB)/2019**

**IN THE MATTER OF:**

Vandana Motors	....	Applicant/petitioner
v.		
On-Dot Couries and Cargo Ltd.	....	Respondent

**Order under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 31.10.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner	Mr. Paras Dawar, CA
For the Respondent	Mr. Dhruv Dwivedi, Adv.

**ORDER**

Mr. Paras Dawar, Ld. Practising Chartered Accountant has stated that there is no possibility of any compromise although the respondent has been assuring one thing or the other on the various dates of hearing. Accordingly, we grant one last opportunity to the corporate debtor to file reply within ten days with a copy in advance to the counsel opposite.

List for arguments on 19.11.2019.

Sd/-

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**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**